

ITEM NO.16

COURT NO.13

SECTION XI

S U P R E M E C O U R T O F I N D I A

RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (C) No.39788/2013

(Arising out of impugned final judgment and order dated 21/12/2012

in CMWP No. 15196/1996 passed by the High Court of Judicature at

Allahabad)

SHIVAM HAND MADE PAPER

Petitioner(s)

VERSUS

THE COMMISSIONER ALLAHABAD DIV.& ORS

Respondent(s)

(office report on default)

Date : 21/11/2016 This petition was called on for hearing today.

CORAM : HON&#39;BLE DR. JUSTICE D.Y. CHANDRACHUD

[IN CHAMBERS]

For Petitioner(s) Mr. E. C. Vidya Sagar, Adv.

For Respondent(s) Mr. Shrish Kumar Misra, Adv.

Mr. Vinay Garg, Adv.

Mr. Upendra Mishra, Adv.

Mr. Tanmay Agrawal, Adv.

UPON hearing the counsel the Court made the following

O R D E R

The office report dated 07 th

November, 2016 indicates

that fresh steps have not been taken to ensure service

upon respondent No.4.

Four weeks time is granted to the learned counsel for

the petitioner to take necessary steps to comply with the

office report, failing which, the petition shall stand

dismissed qua respondent No.4.

(RASHMI DHYANI )

(MADHU NARULA)

SR.P.A.

COURT MASTER